

**GOVERNMENT OF INDIA  
SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3976  
ANSWERED ON:17.05.2006  
OVERLOADING OF TRUCKS ON NATIONAL HIGHWAYS  
Kaushal Shri Raghuvir Singh;Moorthy Shri A.K.

**Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the attention of the Government has been drawn to the news item appearing in The Times of India dated November 11, 2005 with regard to overloading of trucks on roads;
- (b) if so, the details of the present instructions with regard to overloading on National Highways;
- (c) whether these instructions are being followed;
- (d) if so, the details of administrative arrangements for implementation;
- (e) if not, the names of the States which are not following the instructions; and
- (f) the action taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA)

- (a) Yes, Sir.
- (b) There are provisions in the Motor Vehicles Act, 1988 to direct a vehicle suspected of being overloaded to be weighed. If found overloaded, the excess load is to be off-loaded before allowing the vehicle to proceed further, besides penalties for such overloading.
- (c) to (f) Enforcement of the provisions of the Motor Vehicles Act, 1988 comes under the purview of the State Governments. Central Government has been reiterating the legislative intent of the Motor Vehicles Act, 1988 regarding control of overloading to the States as and when violations are reported. The order of the Hon'ble Supreme Court dated 9.11.2005 has been circulated to the States for strict compliance.